

**FINAL REPORT BY THE OVERSIGHT COMMITTEE IN COMPLIANCE OF DIRECTIONS OF HON'BLE NATIONAL GREEN TRIBUNAL DATED 18.07.2019, 05.08.2019 and 19.11.2019.**

**REFERENCE:**

1. DIRECTIONS OF HON'BLE NATIONAL GREEN TRIBUNAL DATED 24.01.2019 OA NO. 601/2018 TITLED MAYANK MANOHAR & PARAS SINGH, REPORTER VERSUS GOVT OF NCT OF DELHI & ORS;
2. DIRECTIONS OF HON'BLE NATIONAL GREEN TRIBUNAL DATED 29.01.2019 OA NO. 807/2018 WITH 996/2018 NEWS ITEM PUBLISHED IN "TIMES OF INDIA" AUTHORED BY PARAS SINGH TITLED "IGNORING NGT ORDERS, MAYAPURI 'GRAVEYARD' SPEWS TOXIC FUMES" AND "IN FACTORY SETTING, MAYAPURI'S SCRAPING THROUGH" .
3. DIRECTIONS OF HON'BLE NATIONAL GREEN TRIBUNAL DATED 18.07.2019 OA NO. 159/2013 TITLED AS LOKADHIKAR SANGATHAN VS GOVT. OF NCT OF DELHI & ORS;
4. DIRECTIONS OF HON'BLE NATIONAL GREEN TRIBUNAL DATED 05.08.2019 OA NO. 56 AND 57 OF 2013 TITLED AS "SATISH KUMAR VS UOI & ORS" AND "MAHAVIRSINGH Vs UOI & ORS".
5. DIRECTIONS OF HON'BLE NATIONAL GREEN TRIBUNAL DATED 20.12.2019 OA NO. 152 OF 2019 TITLED AS "ABHAY SINGH VS GOVT OF NCT OF DELHI".

This Oversight Committee was constituted by Hon'ble National Green Tribunal on 24.01.2019 in OA No.601/2018 with the directions to Delhi

Government and DPCC to provide office space and make it functional. The statutory bodies like DDA, DPCC, DSIIDC and Municipal Corporations were directed to nominate officers of high integrity, competence and seniority to assist the Committee in the task assigned and DPCC is the Nodal Officer to coordinate.

The Committee could effectively start functioning in July, 2019 after the General Election process was over and office at Vikas Bhawan-II became functional. Website development is completed by M/s Silicon Techlab Pvt. Ltd which includes all designing and development work. Security Audit of Website has also been completed by the vendor. Service request form has been submitted to NIC to avail cloud service which is required for domain and server details. Website will be made live soon after allocation of Cloud space from NIC.

In Original Application No.807/2018 with 996/2018 while taking cognizance of the press report "graveyard spews toxic fumes" relating to massive air and water pollution due to illegal scrapping of vehicles in Mayapuri, the scope of this Oversight Committee was enhanced vide order dated 29.01.2019.

Hon'ble National Green Tribunal from time to time passed various orders in Original Application Nos.159/2013, 56 & 57/2013 and 152/2019 thereby further extending the scope of this Oversight Committee.

The Oversight Committee was directed to furnish the final report by 31.10.2019 in Original Application No.601/2018, 807/2018, 159/2013 and 56 & 57/2013.

This Committee has so far sent four reports to Hon'ble National Green Tribunal (on 13.05.2019, 19.08.2019, 18.11.2019 and 08.12.2019) which may be considered as part and parcel of this report as the contents of the same are not repeated for the sake of brevity.

This Oversight Committee could not send the report by 31.10.2019 as the reports received from North DMC on 18.10.2019, East DMC on 21.10.2019 and South DMC on 24.10.2019 (**Annexures A to C**) lacked material particulars and were inadequate/deficient on material information. Hence the Committee requested for extension of time by eight weeks to submit the final report. The Committee is grateful for the extension of time granted by Hon'ble National Green Tribunal and allowing the stake holders to complete their task by 31.12.2019 and the Oversight committee to submit the final report by 15.01.2020.

A meeting was held with the officers of three DMCs, Revenue Department, Industries Department and Delhi Police on 12.12.2019 to resolve the problems of police assistance being faced by them. All the stake holders were joined on common platform so that instead of wasting time in correspondence, the problems and possible solutions can be discussed and the orders of Hon'ble National Green Tribunal directed to be complied with by 31.12.2019, could be executed. During the meeting, the Oversight Committee desired that the target achieved till 31.12.2019, the problems and the suggestions be communicated via e-mail to the Nodal Officer of the Oversight Committee by 03.01.2020. As no response was received by that date, further e-mails were sent and reports have been received from NDMC, EDMC and SDMC only on **06.01.2020** which are annexed herewith as **Annexure D to F**.

In Original Application No.601/2018 this Hon'ble Tribunal in its order dated 19.11.2019 (in para 1) has directed that the order passed therein is in continuation of order passed in connected matter which reads as under:-

"This order may be read in continuation of order of this Tribunal dated 05.08.2019 and orders passed in connected matters being O.A. No. 159/2013, O.A. No. 77/2016, O.A. No. 56(THC)/2013, O.A. No. 57(THC)/2013, O.A. No. 1027/2018, O.A. No. 726/2017, O.A. No. 435/2016, O.A. No. 435/2016, O.A. No. 1029/2018 and O.A. No. 453/2018. Proceedings in the matter are off shoot of directions of the Hon'ble Supreme Court in M.C Mehta Vs. Union of India & Ors (2004) 6 SCC 588 to close down industries illegally operating in residential areas in violation of Master Plan of Delhi, 2021."

In para 7 of the order, the summary of action taken by the three DMCs as on 13.11.2019 in respect of closure of industries in residential and non-conforming areas of Delhi has been reproduced as under :-

Name of the Corporation	Units Surveyed	Wards Completed	Remaining Wards	SCN Issued	Closed on 48 Hrs. Notice	Units sealed
EDMC	3321	53	11	657	147	101
SDMC	4202	98	06	1586	192	47
NDMC	4447	92	12	2531	438	326
<b>Total</b>	<b>11972</b>	<b>243</b>	<b>29</b>	<b>4774</b>	<b>777</b>	<b>474</b>

In para 8 of the above order, submissions made by the Chief Secretary, Delhi, who was present in person before the Hon'ble National Green Tribunal, have been recorded that the procedure of issuance of Show Cause Notice (SCN) to 4774 units was unnecessary. In view thereof the Tribunal issued directions for straight away closing of such units operating

illegally despite directions of Hon'ble Supreme Court dated 11.10.2018 and 01.11.2018 in W.P. (C) No.4677/1985 M.C. Mehta v. Union of India & Ors.

However, the following reports received from the three DMCs depict that the procedure for issuance of show cause notice is still continuing. The Action Taken Reports received from three DMCs on 06.01.2020 shows the status of action taken by each DMC as under :-

Name of Corporation	No. of Units Surveyed	No. of SCNs issued	No. of units sealed	No action required*	Action pending
EDMC	3832	3592	494	3338 (731 N.A.+2607 Vol. Closed)	Nil
SDMC	5445	3208	304	5009 (1801 HHL&RD areas+3208 Vol. Closed/vacated)	132
NDMC	5757	4662**	612+19***	4031 (3640Vol. Closed/vacated+391 HHL)	612
<b>Total</b>	<b>15034</b>	<b>11462</b>	<b>960</b>		<b>763</b>

\* - No action required against the units engaged in Household industrial activity, trading activity, operating in Re-development areas

\*\* - 1095 (5757-4662) units are yet to be issued SCNs

\*\*\* - Action for sealing is pending

In Original Application No.159/2013 Hon'ble National Green Tribunal expressed concern about the high amount of pollution being caused by the pickling industries and huge amount of hazardous waste being generated and dumped. The adverse impact on the environment and the soil was studied by the Expert Committee comprising of representative of CPCB, NEERI and IIT Roorkee. Based on the recommendations given by the joint inspection team and the performance of various CEPTs reported by CSIR-NEERI in June, 2018, various directions were issued by Hon'ble National Green Tribunal to DSIIDC for setting up of TSDF. DPCC was also directed

to carry out assessment in respect of huge pollution being caused by the units not connected to CEPTs. DPCC was also directed to complete the process by 15.01.2020 to ascertain the manner of disposal of hazardous waste by such units and its impact on the environment and remedial action required. Setting up of TSDF has been directed to be completed by June, 2020. During various inspections by this Oversight Committee, no pickling industries was found running, as the same have been sealed.

In Original Application No.807/2018 and 996/2018, during inspection by the Oversight Committee on 29.08.2019 the roads were found free from encroachment and no activity regarding dismantling and scraping of vehicles was noticed. However, the condition of roads was far beyond satisfactory and required urgent attention. The traders raised the issue of area being not regularly cleaned by the MCD.

In the meeting held in the Conference Room of Chief Secretary on 30.10.2019, the media reports regarding sealing of 'Bhattis' of potters was raised by the under-signed. The potters are in this trade for generations and their products are eco-friendly. Just before Diwali festival closing/sealing of 'Bhattis' would have left serious impact on their life and earnings and would have left them starving. Pre-Diwali is a peak season for them in view of festive demand for 'dijas' and other products which are eco-friendly. The Chairperson desired to know whether any NGO was associated to assist them in paper work for obtaining PNG connection or to provide them subsidy in view of their poor economic condition.

Thereafter copy of the order dated 20.12.2019 in Original Application No.159/2019 has been received from Hon'ble National Green Tribunal which records that as per the report filed by DPCC on 05.10.2019,

furnaces (Bhattis) with non-approved fuel in non-conforming areas have been closed and compensation assessed.

### **RECOMMENDATIONS IN OA NO.152/2019**

It is necessary to sensitise potters about the need to switch over to approved fuel like PNG and also to provide them subsidy as well assistance for paper work. During inspection of various industrial areas, the undersigned has noticed that PNG pipelines have been fixed but not commissioned. Thus, it may be due to various reasons other than financial problems that even the industries were not able to switch over to PNG. In case of potters, they are not only illiterate or semi-literate, their financial position is also not very sound. The nature of their trade is also dependent on climatic condition like summer may be good for drying their products whereas rainy season may be un-friendly for their trade. Hence it is recommended that before sealing their 'Bhattis' on the basis of complaint of use of unapproved fuel some reasonable time should be given to them to switch over to PNG. They may be sensitized about switching over to approved fuel. Some NGO may be associated by the concerned agencies for doing the paper work to get connection. At the same time, some subsidy may be granted and arrangements can be made for sanction of loan, repayable in easy instalments on lower rate of interest. This can also be provided to them in coordination with some nationalized banks under various schemes to uplift this strata of society. Reasonable time limit may be fixed by the concerned agencies to complete the task. Till such time the potters should not be made to suffer for continuing with their generation old profession specially when their products are eco-friendly. It is also recommended that the 'Bhatti' which have already been sealed, may be directed to be un-sealed on the condition that within the stipulated time the 'Potters' will switch over to approved fuel. This may help the 'Potters' who are financially weak, to earn their livelihood till arrangements are

made by the concerned authorities to enable them to switch over to approved fuel.

### **ORIGINAL APPLICATION NO.56 & 57/2013**

These petitions dealt with the issue of air pollution being caused due to storage, handling and burning of plastic waste on the agricultural field.

Commendable job has been done by the authorities by clearing 1003 bighas of land of the entire plastic waste during December, 2018 to January, 2019. Also 10766 tonnes of waste has been cleared and sent to Waste to Energy plant. Apart from that government land at Jahangir Puri has also been cleared under a drive during 03.08.2019 to 08.09.2019 whereby 25 acres of land and PWD drains has been freed from encroachment and 800 tones of plastic waste has been removed. Notice Boards have also been put that the land belongs to government and police has been requested to keep vigil to keep the encroachers away.

### **RECOMMENDATIONS IN OA NO.56 & 57/2013**

The land cleared from plastic waste dealers appeared to be not fit for agricultural purpose as it was found with 'malba' of demolished walls and left over plastic lying on the ground. To prevent the misuse of the land other than for agricultural purpose, steps should be taken by the government, if the land is vested in it, or by the owner to make it cultivable and use it only for the permissible purposes. The land now vested in the government can also be under the control of BDO with clear directions to use it for extending the green cover.

This is high time that residents are associated to be 'Eye' and 'Ear' of the Revenue authority and Civic Bodies. Each village may have a

Committee consisting of respectable persons to keep watch that the village land is not used by owner/occupier for any other purpose except permitted under the law. The villagers can be sensitized by such Committee that any act by them in contravention of law will have the effect of vesting the land in government. A complaint box can be put near the letter box/post office of the village, wherein even an anonymous complaint alongwith photographs of the land being misused, can be put by any one to bring to bring to the notice of the authorities about the violations going on.

The Revenue and Municipal authorities may nominate an official operating in the field, to have the feed back from the residents/villagers on periodical basis and if any illegal activity is noticed/reported immediately bring it to the notice of his superior Officers in writing. For this purpose the authorities may maintain a Register on the pattern of 'Roznamcha' maintained in the Police Stations to record any violation brought to the notice by way of written complaint (whether anonymous or otherwise) or by the villager or group of villagers. This should be given due publicity and every year Commendation Certificates can be given to such public persons to acknowledge their contribution in checking the pollution and saving the environment. This may motivate the residents to come forward to report about the polluting activities in the area.

Incidents of fire and the cause of fire can be obtained from the nearby fire station to ascertain whether the incident of plastic burning are happening or have stopped. A meeting between DPCC/CPCB with Fire Department to share the fire incidents related to plastic waste burning which can be put on the website of DPCC/CPCB.

**ORIGINAL APPLICATION NO.807/2018 & 996/2018**

The action taken report by DSIIDC is to the effect that steps for construction of TSDF for hazardous waste on Build, Operate and Transfer basis at Bawana, Delhi for a period of 25 years has already been taken. Hon'ble National Green Tribunal has permitted setting out of TSDF by June, 2020. Door to door survey of 17 industrial areas connected to CETPs has been completed by a joint team of DSIIDC and DPCC. 1966 units were found not connected to conveyance system of CETPs. Against such units action had already been initiated and Rs.5.655 crores has been deposited by the defaulters on account of realization of environmental compensation till 10.12.2019.

This exercise should be undertaken on regular basis and the defaulting units should be made liable to pay EC till they get connected to CETPs. It was informed to Oversight Committee during inspection that CETPs are not functioning as per capacity and are under-utilized. The treated water is also not re-useable even for horticultural purpose or watering to park. Steps are required to be taken for optimum use of CETPs as well to improve quality of treated water to make it re-useable for horticultural or other purposes.

As per action taken report by DSIIDC, the work for up-gradation of roads and drains has already been given to M/s Mehta Construction Co. The de-silting work of drains of Industrial areas are reported to be done on yearly basis before the on-set of monsoons.

## **RECOMMENDATIONS IN OA NO.807/2018 AND 996/2018**

It is necessary that the progress of the work of up-gradation of roads and drains is supervised by a responsible Officer nominated by the Managing Director, DSIIDC who will submit monthly report directly to the Head of DSIIDC and obstacles, if any, in performing the work should be resolved on priority basis so that the work can be completed within the stipulated time. It is recommended that the silt removed from drains must not be left on the roads and steps to dispose it of soon after removal is required to be supervised by some higher authority.

Mayapuri Industrial Area has been made free from encroachment under a special drive under the directions of Hon'ble National Green Tribunal. The drive witnessed violent and unpleasant incidents. The traders association of Mayapuri Industrial Area should be associated by the concerned agencies to feel free to bring any violation, encroachment, illegal activity like scraping, dismantling of vehicles being carried out, immediately to the notice of concerned agencies in writing. Installation of CCTV is already in progress. Its maintenance is more important which requires entrusting the agencies with the maintenance work/AMC. The traders also complained to the Committee about the garbage being not collected from their establishments or clearing from 'dhallaos' . It is recommended that the traders also contribute in keeping the area free from garbage by making some monthly contribution to market Association which can avail services of some persons to collect the garbage from each block and take it to the nearby 'dhallao'. The Commissioner, MCD had already assured that 'dhallaos' shall be regularly cleaned. This can solve the problems of the traders that their area is not cleaned.

## **RECOMMENDATIONS IN OA NO.601/2018**

During various inspections, the Oversight Committee tried to take stock of the violation of law by the industries operating illegally in residential/non-conforming areas or in violation of environmental norms. In the second meeting of the Committee attended by the Commissioner (Industries) and Chairman DPCC, the centre of the discussion was closing down of polluting industries to save the capital city from polluted air and water caused by such polluting industries. The Commissioner (Industries) handed over to the under-signed a 'Status Note' on closure of impermissible industries from residential/non-conforming areas which also included the decision taken by Monitoring Committee held on 13.02.2018 to take stock of the status of closure of the industries running in non-conforming areas. The action plan was prepared to complete the closure of such industries in three steps which were as under :

- (I) That, in Step-1 the Municipal Corporations will ensure that the industrial units under their respective jurisdiction out of the list of 21960 industrial units (list already sent to Municipal Corporations) who have been allotted alternate industrial plots under the Relocation Scheme of 1996 are closed, if they have not closed down operations. Sealing of premises, disconnection of electricity and water supply should also be ensured wherever required. The process should be completed within 15 days;
- (II) That, in Step-2 the Municipal Corporations are required to identify the premises of applicants numbering 51837 less 21960 successful allottees under their respective areas who had applied for allotment of alternate plots under the Relocation Scheme and will ensure that no impermissible industrial activity is carried out from such premises. The list of 51837 industries has already been provided to the Municipal Corporations; and
- (III) That in Step-3 the Municipal Corporations and the Delhi Development Authority will carry out a comprehensive mapping/survey to find out details of industries functioning without

obtaining proper Municipal license in respect of their respective jurisdiction within a period of 2 months. Once the non permitted industries are identified during the mapping exercise/survey of residential areas/non-conforming areas such impermissible identified industries shall be sealed and disconnection of electricity and water supply shall be carried out within 30 days of such detection.

It has been reported to Hon'ble Supreme Court, Hon'ble National Green Tribunal and to this Oversight Committee that Step 1 and 2 are complete. However the issue of Step-2 is still burning fire. In the order dated 19.11.2019 in Original Application No.601/2018 Hon'ble National Green Tribunal has recorded as under :-

“Further, pending work of such survey of all 29,877 units be also completed and action taken before 31.12.2019 and status report be filed on or before 15.01.2020 by e-mail at judicial-ngt@gov.in.”

**These 29877 units are 51837 less 21960 referred to in Step-2.**

Action under Step-3 was required to be completed within a period of two months from the date of completion of Step-2. The Oversight Committee was informed that Step-1 was completed on 26.11.2018 and Step-2 was completed on 30.01.2019. However, the task (Step-3) which was to be completed within a period of two months from 30.01.2019 has not been completed even though period of one year is going to end by 30.01.2020 i.e. after two months. Various meetings have been held on 19.03.2019, 11.04.2019, 24.04.2019, 30.10.2019, 12.12.2019 and 23.12.2019 by this Oversight Committee to seek compliance from the stake holders to ensure completion of Step-3.

A perusal of the reports submitted by the three DMCs (Annexure D to F) show that as on 06.01.2020 some progress is there in the direction but target has not been achieved. As the task to be completed within two

months has not been completed in a year, it is necessary that while fixing the target, realistic approach should be adopted taking into account the volume of the work involved, the work force and the financial resources available with the stake holders, the road blocks anticipated in achieving the target and the time required for completion of the same.

The common grievance of all the three DMCs has been that for lack of police aid, the sealing could not be done. However, barring the incident at Mayapuri Industrial Area, not even a single incident has been brought to the notice of the Oversight Committee where the survey team or the sealing team had to face any violent mob. Despite that to resolve this issue, in the meeting convened on 12.12.2019 by the Oversight Committee, police authorities were also invited so that some solution can be worked out on providing of police assistance.

During the meeting Joint Commissioner of Police Ms Shalini Singh and the three Commissioners of DMCs interacted and arrived at a consensus about the strategy to be adopted for availing police assistance. Shortage of work force in the Civic Bodies has also been mentioned as one of the reason for not being able to achieve the desired results. The Committee recommended that to overcome this problem, the services of experienced staff retired from the concerned department and of proven integrity can be availed on contract basis. Financial crunch faced by the three DMCs has also been considered to be a factor coming in their way to implement the directions. It is recommended that the interest accrued on the Environmental Compensation (EC) realised from the polluting units can be utilized as per requirement from the DMCs which can be replenished by imposing EC on the polluting industries closed under Step-3. (On the presumption that the EC realised has been kept in the form of FDR in a Nationalized Bank and accruing interest).

During various meetings it was observed that there is lack of coordination between various departments. It is recommended that each stake holder may nominate a Nodal Officer to ensure coordination so that action against the polluting industries can be expedited.

**e.g.** Dr. Chandra Prakash, Sr.EE, DPCC informed that action for imposing EC on the industries closed under Step-1 and Step-2 can only be levied on the basis of activity, category and duration of violation which was not provided by the DMCs. The Chairperson issued directions to provide the above details to DPCC so that EC can be levied and realized.

The resident of the residential/non-conforming area can be sensitized that carrying out of illegal industry in residential/non-conforming area is not only disastrous for environment but may give rise to an incident as happened in Anaj Mandi and such industries have to be closed for their own welfare. Apart from closure the owner/occupier of the building where such illegal industries are running, can be proceeded against under civil and criminal law.

The residential properties being used for illegal industries can be rendered un-useable by disconnecting electricity and water supply till it is restored to the permissible use and undertaking is given that it will not be used for any other purpose other than permitted by law. In some residential/non-conforming areas industries are running under the garb of household industries permissible under MPD-2021.

The time has now come when all the concerned agencies of the Government must rise and work *intendam*, coordinate with each other to ensure strict statutory compliances by all industrial units and further to ensure no industrial activity in violation of the directions of Hon'ble Supreme Court in M.C. Mehta's case and various orders and directions by

Hon'ble National Green Tribunal are carried by anyone under any circumstance. Periodical inspection of residential areas by the concerned agencies is necessary to maintain check and balances so that no commercial activity contrary to MPD-2021 is carried from non-conforming/residential areas. Some Officers from Discom and DJB must be made integral part of the team conducting survey/sealing. Since SCN procedure is not necessary as submitted before Hon' ble National Green Tribunal by the Chief Secretary, Delhi, disconnection of electricity and water will have the desired result by making it un-useable. The photographs of the activities being carried in the said premises can be a vital piece of evidence for levy of EC and justification for disconnection of electricity/water.

Discom can be shouldered with the responsibility to inform the Civic Bodies about the units functioning under the garb of house-hold industries but consuming more than the permissible load i.e. 11 KW under the connection taken for non-domestic purpose. Labour Department has to be activated to conduct regular check in the industries employing child labour or violating other beneficial legislations enacted for the welfare of workers. The report received by this Committee from Labour Department was that they act only on complaint. This kind of approach has to be viewed seriously as the exploited labour may not be having enough means to approach the Labour Welfare Officer for his rights. But regular checking by the Labour Department to ensure compliance of all welfare measures needs to be call of the day especially when most of the buildings where illegal industries are running, lack basic amenities like ventilation, properly lit work place as well provision for exit in case of any disaster.

This Committee is grateful to Hon'ble National Green Tribunal for entrusting the task of dealing with various social environmental issues affecting the life of common man as well to interact with the various stake

holders and understanding the difficulties being faced by them in achieving the targets, for making recommendations.



**( PRATIBHA RANI )**

Former Judge, Delhi High Court  
Chairperson, Oversight Committee.

15.01.2020

**NORTH DELHI MUNICIPAL CORPORATION  
FACTORY LICENSING DEPARTMENT  
11<sup>TH</sup> FLOOR, DR. S.P.M. CIVIC CENTRE  
J.L.N. MARG, NEW DELHI**

No.AC/FL/NDMC/2019/ 1065

Date: 18/10/19

To,

**Dr. BMS Reddy,  
Delhi Pollution Control Committee,  
IInd Floor, C-Wing, Vikas Bhawan-II,  
Upper Bela Road, Civil Lines,  
Delhi-110054.**

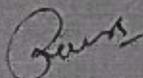
With reference to your letter received through e-mail regarding OA No. 601/2018, 56/2013/, 159/2013, in this connection, the report of North DMC is as under:-

**OA No. 601/2018:-** The Factory Licensing Department of North Delhi Municipal Corporation has surveyed 2314 impermissible industrial units operating from non-conform/residential area units till date in step-III through its zonal offices. Out of which 1344 units have been given closure/Sealing Notice and 245 units have been sealed in step-III so far. The zone wise detail is attached herewith.

The survey work to identify the impermissible industrial units operating from non-conforming/residential area is continue.

**OA No. 56/2016:-** The Action Taken Report received from Narela Zone of North Delhi Municipal Corporation since 2015-16 to 22.07.2019 is attached herewith.

**OA No. 159/2013:-** North Delhi Municipal Corporation is taking sealing action against impermissible industrial units operating from non-conforming/residential area. In industrial area (Wazirpur/Badli etc.), DPCC takes closure/sealing action. Moreover, Factory Licensing Department of North Delhi Municipal Corporation is not issuing any license for S.S Pickling units and not renewed any such license.

  
Asstt. Commissioner  
Factory Licensing Department  
North DMC

**PERFORMA FOR ACTION TAKEN REPORT NORTH DMC  
5. AP-III SURVEY OF IMPERMISSIBLE INDUSTRIAL UNITS OPERATING FROM NON-  
CONFORMING/RESIDENTIAL AREA (AS ON 14/10/2019).**

Sl No.	Name of Zone	Units Surveyed	Found Running	Closure/Sealing Notice issued	Close after issue of closure notice	Sealed	Total
1	Civil line zone	236	236	230	103	01	
2	City SP Zone	654	654	289	Nil	Nil	
3	K.B. Zone	237	237	85	Nil	Nil	
4	KP Zone	316	316	316	02	02	
5	Narela Zone	200	166	166	93	24+201*225	
6	Rohini Zone	671	671	258	104	17	
	<b>Total</b>	<b>2314</b>	<b>2280</b>	<b>1344</b>	<b>302</b>	<b>245</b>	

\*As Per The Report of Narela Zone The Above Mentioned Sealed Units Were Sealed By The Joint Team Comprising Assistant Commissioner, SDM Concerned, ACP/HQ, Members of DPCC and Zonal Manager, BSES/TPDDL As Per Directions of DPCC and In Compliance of Hon'ble National Green Tribunal.

*Aditya*  
OI/FL

~~SO/FL/North DMC~~

~~AO/FL/North DMC~~

~~AC/FL/North DMC~~

~~DC/FL/North DMC~~



NORTH DELHI MUNICIPAL CORPORATION  
OFFICE OF THE ASSISTANT COMMISSIONER  
NARELA ZONE

email ID : acnarela40@gmail.com / Ph: 011-27283584

In compliance of the directions of Hon'ble NGT in the matter of Satish Kumar Vs. UOI & Ors., WP(C) No. 56 (THC) of 2013 and Mahavir Singh Vs. UOI & Ors., WP(C) No. 57 (THC) of 2013, action has been taken by a joint team in joint programme i.e. Narela Zone/North DMC, DC Office/Govt. of NCT of Delhi, Delhi Police & BSES.

A. Sealing action by North DMC/Narela Zone during 2015-16 :

Name of Villages	No. of units identified by North DMC/Narela Zone	Units Closed at their own	No. of units sealed by North DMC/Narela Zone
Mudka, Tikri Kalan, Nilothi, Rani Khera, Kamruddin Nagar, Ghewra, Hirankudna, Nangloi, Madanpur	474	383	91

B. Removal action by North DMC/Narela Zone with SDM :

Name of Villages	Date of Action	Detail
Mudka, Tikri Kalan, Nilothi, Rani Khera, Kamruddin Nagar, Ghewra, Hirankudna, Nangloi, Madanpur	14.12.2016, 17.12.2016, 19.12.2016, 24.12.2016, 18.01.2017, 20.01.2017, 01.02.2017, 06.02.2017, 07.02.2017, 13.02.2017, 14.02.2017, 20.02.2017, 21.02.2017, 27.02.2017, 24.05.2017, 27.05.2017, 31.05.2017, 02.06.2017, 08.06.2017, 09.06.2017, 10.07.2017, 11.07.2017, 24.07.2017, 25.07.2017, 31.07.2018, 01.08.2017	Demolition of structure i.e. boundary wall, temp. tin shed and plastic garbage removed from approx. 600 bigha land area

C. Prosecution action by North DMC/Narela Zone :

Name of Villages	Prosecution action by North DMC/Narela Zone	Remarks
Mudka, Tikri Kalan, Nilothi, Rani Khera, Kamruddin Nagar, Ghewra, Hirankudna, Nangloi, Madanpur	142	Challan sent to Hon'ble court

D. Sealing action by SDM along with North DMC/Narela Zone in month of June 2018

Name of Villages	No. of unit sealed by SDM with North DMC/Narela Zone
Mudka, Tikri Kalan, Nilothi, Rani Khera, Kamruddin Nagar, Hirankudna, Nangloi,	51 (data available with SDM/Punjabi bagh)

E. Sealing action by North DMC/Narela Zone started in the month of September, 2018 as per details below :

Tikri Kalan	= 143
Hiran Kudna	= 7
Mundka	= 3
Kamruddin Nagar	= 75
Nangloi	= 9
<b>Total</b>	<b>= 237</b>

The sealing action was continued till December, 2018 by a Joint Team of Officials of Narela Zone/North DMC, SDM (Nangloi), BSES and Delhi Police. Besides this, approximately 550 Godowns of plastic have been vacated by the people/owners/occupiers itself in the area. During the sealing action, approximately 82 electric connections of above mentioned units have been disconnected.

Further, a joint action has been taken from 10.12.2018 to 16.01.2019 (Night) by Narela Zone/North DMC including staff of Revenue Department, Police, BSES, DJB. The detail of total work done in respect to clearing plastic-rubber waste by Narela Zone/North DMC and Revenue Department are as under :

S. No.	Name of the Village	Total area affected (Bighas)	Area cleared (including demolition Bighas)	Area to be cleared (Bighas)	Waste cleared (Ton) (Approx)
1.	Nangloi (North DMC)	0	0	0	0
2.	Nilothi (North DMC)	63	63	0	334
3.	Neelwal (North DMC)	1	1	0	06
4.	Mundka (North DMC)	55	55	0	405
5.	Hirankudna(North DMC)	68	68	0	786
6.	Kamruddin Nagar (North DMC)	103	103	0	2255
7.	Tikri Kalan (North DMC)	690	690	0	6243
	<b>Total</b>	<b>980</b>	<b>980</b>	<b>0</b>	<b>10029</b>

The Revenue Department and Narela Zone/North DMC along with Delhi Police Staff have sealed 15 bhatti, which were doing work of making plastic dana and creating pollution, on 07.01.2019 (7 Units), 08.01.2019 (2 Units), 12.01.2019 (1 Unit), 13.01.2019 (5 Units), in addition to previous sealing of 237, sealing done during the period 20.07.2018 to 03.12.2018 for violation of Hon'ble NGT order. During the survey on 26.04.2019, an open site was noticed for storing plastic waste at Tikri Kalan Village and the same was vacated by Narela Zone, North DMC and informed the local police accordingly.

A survey has been conducted in the month of May & June, 2019 in the area by Narela Zone/North DMC and total 40 properties/premises have been noticed involving in plastic waste/storage/segregation. Notice u/s 345-A R/W 347 of Delhi Municipal Corporation Act, 1957 (66 of 1957) have already been issued to these 40 properties/premises and in compliance of said notice; the owner/occupier of property/premises vacated the site by their own.

Whereas, a drive was carried out w.e.f. 15.07.2019 to 24.07.2019 to re-check the area along with the SDM concerned and local police. During the said drive, 37 units were sealed, which were indulged in the plastic work.

Further, DPCC, vide Office Order No. F. No. DPCC/CMC-IV/2019/OA No. 56 & 57 of 2013/140 dated 24.07.2019, formed 5 teams. Out of these, 4 pertain to Narela Zone. During the period w.e.f. 24.07.2019 to 29.07.2019, the teams visited a total of the 213 units, out of which, 84 units were sealed.

The teams were again constituted by DPCC vide their Office Order No. F. No. DPCC/CMC-VI/2019/155 dated 31.07.2019. During the survey/sealing w.e.f. 24.07.2019 to 29.09.2019, the team constituted for Narela Zone, total 217 units were visited/surveyed, out of these, total 139 units were sealed under the jurisdiction of Narela Zone i.e. Tikri Kalan, Tikri Border, Hiran Kudna, Neelwal, Mundka, Kamruddin Nagar, Nilothi, Nangloi, Kanjhawala and Pooth Kalan area.

It is pertinent to mention here that the entire record of the sealing memos/detail is available with DPCC.

*Singh*  
16/8/19  
Assistant Commissioner  
Narela Zone

Dated: 15-10-2019

**Action Taken Report of Rohini Zone, North DMC under Step-I, II & III**  
as on date 15-10-2019

Steps	Total No. of units sealed
I	26
II	18

Step-III	1	2	3	4	5	6
	Units Surveyed	Found running	Show Cause Notices issued	Close after issue of show cause notices	Total No. sealed units	Total
	663	663	258	104	08	663
					09	09
NGT*	09	09		104	17	672
<b>Total</b>	<b>672</b>	<b>672</b>	<b>258</b>			

\* Units sealed as per direction of Hon'ble NGT without issuing show cause notice.

Total No. of Plastic/Pollythine godowns sealed with the direction of Hon'ble NGT alongwith DPCC	92
---	----

Section Officer  
Rohini Zone

AO/Rohini Zone

AC/Rohini Zone



**EAST DELHI MUNICIPAL CORPORATION  
FACTORY LICENSING DEPARTMENT  
419, UDYOG SADAN, PATPARGANJ IND. AREA  
DELHI-110092  
Tel. No.: 011-66667564**

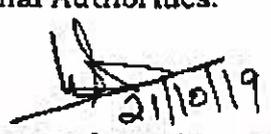
No. FL/EDMC (HQ)/2019/D-2187

Dated: /10/2019

In reference to Gmail and in continuation of this office letter No. FL/EDMC (HQ)/2019/D- 2119 dated 10.10.2019 (copy enclosed for ready reference), it is further submitted that the zonal offices of EDMC have informed that are facing the following problems during sealing process:

'While going for sealing due to non-availability of adequate police force because of which many times, police force is being provided late in the afternoon hours only, some delay occurs in sealing programs'.

While doing sealing action, even in the presence of local police force, it is felt that while doing sealing action other factories in the street are closed and the mob gets collected thereby making hindrance in taking action by the Zonal Authorities.

  
Additional Deputy Commissioner  
Factory Licensing Department

Dr. BMS Reddy,  
Delhi Pollution Control Committee,  
2<sup>nd</sup> Floor, C-Wing, Vikas Bhawan-II,  
Upper Bela Road, Civil Lines,  
Delhi - 110 054.



**EAST DELHI MUNICIPAL CORPORATION**  
**FACTORY LICENSING DEPARTMENT**  
**419, UDYOG SADAN, PATPARGANJ IND. AREA,**  
**DELHI-11009**  
**Tel. No.: 011-6666756**

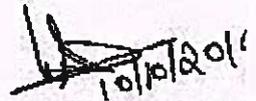
No. FL/EDMC (HQ)/2019/D- 2119

Dated: | 10/10/2019

In reference to Gmail dated 09.10.2019 at 01.39 PM, the ATR in respect of Step-3, received from both the Zones as on 10.10.2019, is as under:

Description	Shahdara North Zone	Shahdara South Zone	Total
Units Surveyed	1475	1503	2978
Show Cause Notices issued	180	357	537
Properties Sealed under Step-3	63	12	75

In respect of points 2, 3 & 4, it is submitted that in many a cases, the property owners running their trades from Non-conforming areas/residential areas have applied for House hold licenses as per MPD 2021 and their cases have either been recommended to High Power Committee for issue of NOC or their cases are under scrutiny/inspection and are likely to be submitted to High Power Committee for issue of NOC. On request by the applicant, a letter is issued to Factory Licensing Department (HQ) stating that the application, as submitted, for Household License has been recommended to High Power Committee for grant of Household License.

  
 Additional Deputy Commissioner  
 Factory Licensing Department

Dr. BMS Reddy,  
Delhi Pollution Control Committee,  
2nd Floor, C-Wing, Vikas Bhawan-II,  
Upper Bela Road, Civil Lines,  
Delhi - 110 054.



SOUTH DELHI MUNICIPAL CORPORATION  
FACTORY LICENSING DEPARTMENT  
3<sup>RD</sup> FLOOR, DR. S.P.M. CIVIC CENTER  
NEW DELHI - 110002.



No. ADC/FLD/SDMC/2019/D-236

Dated: 23.10.2019

**Sub: Reply of the point raised by the oversight Committee in implementations of orders of Hon'ble Supreme Court of India to close down the impermissible industrial units thereof.**

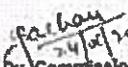
Please refer to your letters requesting therein compliance action taken in pursuance to the orders of Hon'ble NGT in OA Nos. 601/2016, 56/2013 and 159/2013. In the same letter reply on the four points has been sought for Oversight committee for onwards submission of the same before NGT in the above said OAs.

Accordingly, the point wise reply of the same is as under:-

S. No.	Subject	Case Details	
		66 and 57 of 2013, plastic Waste handling on agriculture lands of village in west District.	601/2016, Industrial operating in residential/non-conforming areas of Delhi.
1	Action taken each of the matters related to your organization	NA	<p>The action against the industrial units running in non-conforming areas as decided during the meeting of Monitoring Committee, headed by the Chief Secretary, GNCTD held on 13.09.2019 as step-I, step-II and Step-III.</p> <p>Accordingly an action to close down impermissible industrial units from residential/non conforming areas under step-I and Step-II has been completed. Further under Step-III, Mapping/survey and closure/sealing of impermissible industrial units running in non-conforming/residential areas under is in process and up-to 16.10.2019 the following action has been completed under Step-III:-</p> <ol style="list-style-type: none"> <li>1. Nos. of Factory Surveyed/Identified-4159.</li> <li>2. Closure Notices issued-1041</li> <li>3. Nos. of units closed down after issue of closure notices-115.</li> <li>4. Sealing orders signed-08</li> <li>5. Units sealed-47.</li> <li>6. Units found under House Hold Category-117</li> <li>7. Nos. of units found vacant/residence/shops-77</li> <li>8. Nos. of units bailed for action-2516. Till now, 262 units have been identified, out of total 25 Wards in the Najafgarh Zone and the survey work in 19 wards has been completed and sealing notices have been issued to the 262 units against which 7 units have applied under House Hold Policy and 06 units have been sealed off now as well as 37 units have been self closed.</li> </ol>
2	Action yet to be taken in the matter pertaining to your organization	NA	<p>The survey of the impermissible industrial units is still in process in SDMC the following position has emerged out:-</p> <ol style="list-style-type: none"> <li>1. South Zone - still to be completed</li> <li>2. Central Zone - Still to be completed.</li> <li>3. Najafgarh Zone - Out of 25 Municipal Wards survey has been completed in 19 Ward and in remaining 6 wards the survey is still in process.</li> <li>4. West Zone-Out of 29 Municipal Wards survey has been completed in 23 wards and still in process in remaining 06 wards has not been completed in the 6 Wards of the Najafgarh Zone.</li> </ol> <p>Further issuance of closure notices is in process.</p>

3	Problem being faced by you in achieving the compliance of the direction issued by the Hon'ble NGT	NA	The surveying teams are facing resistance of the unit owner as well as the public every time. As such unit holders shut down the units and start quarrelling/disrupting the surveying work. Moreover, the addresses in the rural area are not uniformly numbered and also many built up residential houses are found / noticed in the same Khassa/plot number.
4	Suggestion, if any to achieve complete compliance of the direction issued by the Hon'ble NGT	NA	<ol style="list-style-type: none"> <li>1. It is true that the closure of impermissible industrial units under step-III will meet the direction of the Hon'ble Court and this will also provide the atmospheric restraint. But it is also true that this act will create unemployment to the entire supply chain and also hamper on economic growth of the Govt. of NCT of Delhi and also to the Nation. Henceforth, simultaneously it is the responsibility of the system to develop industrial areas to identify Lands in the nearby Border areas or wherever possible by keeping in the mind about the requirements and type of industry can be allowed to prevent the atmospheric change.</li> <li>2. It is appropriate that possibilities for requirement of industrial plots must be in check time to time and invite the applications from the interested stakeholders to apply for allotment of industrial plots.</li> <li>3. There is a policy existing for the interested stakeholders who intended to run household industrial activity after getting online factory license from SDMC by uploading required documents.</li> <li>4. Time to time advertisement of such policies may be published in the Newspapers, Radio or other possible modes as the information to the general public is a key for success of any policies of the Government.</li> <li>5. To develop the mode to educate the General public about negative impacts / repercussions of running the impermissible industrial activities from non-conforming and residential areas.</li> </ol>

This issues with the prior approval of competent authority.

  
 24/01/2019  
 Addl. Dy. Commissioner  
 Factory Licensing Department  
 South DMC

Dr. BMS Reddy,  
 Delhi Pollution Control Committee,  
 II Floor, C-Wing, Vikas Bhawan-II,  
 Upper Bela Road, Civil Lines,  
 Delhi - 110054.

Copy for kind information to :-

1. Chairman, Oversight Committee, II Floor, C-Wing, Vikas Bhawan-II, Upper Bela Road, Civil Lines, Delhi - 110054.
2. Commissioner of Industries, Govt. of NCT of Delhi, Udyog Sadan, 410, FIE, Patparganj Industrial Area, Delhi-110002.
3. PS to Commissioner/SDMC
4. Addl. Commissioner (RV)/SDMC

**NORTH DELHI MUNICIPAL CORPORATION**  
**FACTORY LICENSING DEPARTMENT**  
**11<sup>th</sup> Floor, S.P.M CIVIC CENTRE**  
**J.L.N. MARG, MINTO ROAD**  
**NEW DELHI - 110002.**

**ZONE WISE ATR RECEIVED FROM ALL SIX ZONES OF NORTH DMC AS ON 06.01.2020 REGARDING CLOSURE/SEALING OF IMPERMISSIBLE INDUSTRIAL UNITS OPERATING FROM NON-CONFORMING/RESIDENTIAL AREA IN STEP-III THE CASE OF M.G. MEHTA V/S VOIR&ORS. IN W/P(C) NO-4677/1985 IS AS UNDER.**

S. No.	Local Body	Total no of wards in respective area	No. of wards surveyed (On going)	Total no of units found during survey	No. of Sdks issued	No. of units closed voluntarily	Remaining units to be sealed	No. of units sealed
1.	CLZ	18	18	569	465	447	83	23
2.	CHY-SPZ	13	13	1211	974	667	426	70
3.	KDZ	13	13	1032	871	745	253	34
4.	KPZ	18	18	646	646	221	396	25
5.	NZ	16	16	1208	875	711	60	394
6.	RZ	26	26	1091	831	849	NIL	66
<b>Total</b>		<b>104</b>	<b>104</b>	<b>5757</b>	<b>4662</b>	<b>3640</b>	<b>1218</b>	<b>612</b>

\*As per the report of Narela Zone 275 units were sealed by joint team including SDM Concerned, Local Police, DPCC and BSES/TPDDL.  
 \*\* 22 units were sealed as per direction of Hon'ble NGT without issuing show cause notice.

The Factory Licensing Department of North DMC has launched online House Hold Policy on 25.11.2019 as per the amended Gazette notification of Ministry of Housing & Urban Affairs (Delhi Division), Govt. of India vide gazette No. 3984 dated 11.12.2019 [S.O. 4434 (E)] & 2019. Total 391 application has been received on this portal.

Survey to identify the impermissible industrial unit is also ongoing.

SO/FL/North DMC

AO/FL/North DMC

AC/FL/North DMC

DC/FL/North DMC

OI/FL



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ANNEXURE - E

## Action Taken Report by the Local Body in Step - 3

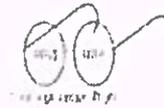
Name of the Local Body: East Delhi Municipal Corporation

Dated: 31.12.2019 (Tuesday)

S. No.	Local Body	Total No. of wards in respective area	No. of wards surveyed	Total no. of units found during survey	No. of units having permission to operate (HHL/GTL)	No. of SCNs issued	No. of units closed voluntarily	No. of units wherein water supply disconnected / plugged partially	No. of units wherein power supply disconnected	Remaining units to be sealed	No. of units sealed
1	Shah (N) Zone	34	34	2107	283	2107	1487	NIL	885	NIL	337
2	Shah (S) Zone	30	30	1725	448	1485	1120	10	132	NIL	157
<b>Total</b>		<b>64</b>	<b>64</b>	<b>3832</b>	<b>731</b>	<b>3592</b>	<b>2607</b>	<b>10</b>	<b>1070</b>	<b>NIL</b>	<b>494</b>



SOUTH DELHI MUNICIPAL CORPORATION  
FACTORY LICENSING DEPARTMENT  
3<sup>rd</sup> FLOOR, Dr. SPM CIVIC CENTRE,  
J.L. NEHRU MARG, NEW DELHI-02



No ADC/FL/SDMC/SK/2019/D- 327

Dated: 06.01.2020

In compliance of the decision taken by the Chairperson of the Oversight Committee in the meeting dated 12.12.2019, wherein DMCs were directed to complete action by 31.12.2019 as per the directions of Hon'ble NGT in OA No. 601/2018. Accordingly, the Action Taken Report of SDMC under step-III as on 03.01.2020 is as under:-

Sr. No.	Name of the Zone	Total no. of units identified under Step-III	Total no. of notices issued	No. of units vacated after issue of closure notices	No. of units sealed	Action pending	Remarks
1.	Central Zone	659 (567+33+46+13 new survey)	659	453	29*	11	162** units applied under house hold policy (No change)
2.	South Zone	356 (273+7+11+11+01+06+01+46)	356	221	14	121 units	1. Sealing orders are being prepared for remaining units. 2. Survey of 17+46+83 unit has been done 273+7+11+11+1+6+01+46=356
3.	Najafgarh Zone	492	492	309	54	Nil	1. Under House Hold Policy-87 2. 41 under Trade license 3. 01 units on agricultural land.
4.	West Zone	3938*** (3934+4)	2940	2225*	202**	Nil	1. 538 units applied under House Hold Policy. 2. *** 16 unit, (in W. No. 58-S (Byala) and 109+50+50+90+50+100+9= 554 (in Ward 12 (in Keshapur) 10 unit in Ward No. 155 (Ranholi) re-development Area Total 538 3. 388 units located in Basa Darapur. ATMCID has extended stay granted by Hon'ble H.C. upto 28.01.2020
	Total	5445	4547	3308	301	132	1. 291 under house hold 2. 550 units under Re-development area (WZ) 3. 41 Trade Lic. 4. 01 unit on agricultural land 5. 388 units located in Basa Darapur

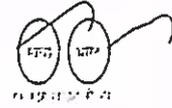
It is pertinent to mention here that as per report, action against 132 units (121 units of South Zone and 11 units of Central Zone) could not be initiated due to non availability of police force due to agitation in Delhi against CAA and NRC. Further action will be taken within 15 days against 121 pending units.

*Bachan*  
6/1/2020  
Addl. Dy. Commissioner  
Factory Licensing Department/SDMC

Dr. BMS Reddy,  
Nodal Officer of Oversight Committee,  
1<sup>st</sup> Floor, E-Block, Vikas Bhawan-II,  
Upper Bela Road, Civil Lines, Delhi-110054.



**SOUTH DELHI MUNICIPAL CORPORATION**  
**FACTORY LICENSING DEPARTMENT**  
**3<sup>rd</sup> FLOOR, Dr. SPM CIVIC CENTRE,**  
**J.L. NEHRU MARG, NEW DELHI-02**



No.ADC/FL/SDMC/SK/2019/D-339

Dated: 14.01.2020

In compliance of orders of Hon'ble Supreme Court of India in the matter of M.C. Mehta Vs UOI & Ors in WP(C) No. 4677/1985 and direction of Hon'ble NGT in the matter of Mayank Manohar & Paras Singh (Reporter, Times of India) Vs. GNCTD & Ors. Action Taken Report of all 04 Zones of SDMC under step-III is as under: -

Sr. No.	Name of the Zone	Total no. of units identified under Step-III	Total no. of notices issued	No. of units vacated after issue of closure notices	No. of units sealed	Action pending	Remarks
1.	Central Zone	659 (567+33+46+13 new survey)	659	463	29*	Nil	167 ** units applied under house hold policy.(No change)
2.	South Zone	356 (273+7+11+11+01+06+01+46)	356	292	14	Nil	1. Sealing orders are being prepared for remaining units. 2. Survey of 37+46=83 unit has been done 3. 50 units license taken/applied 273+7+11+11+1+6+01+46=356.
3.	Najafgarh Zone	492	492	309	54	Nil	1. Under House Hold Policy-87. 2. 41 under Trade License 3. 01 units on agricultural land.
4.	West Zone	3938*** (3934+4)	2940	2225*	207**	Nil	1. 538 units applied under House Hold Policy. 2. ***16 units (in W. No. 08-S Khyala) and 199+50+60+90+50+100+5= 554 (in Ward 12(S) Keshopur) 10 units in Ward No. 19S (Ranhola) Re-development Area Total 580. 4. 388 units located in Basai Darapur, ATMCD has extended stay granted by Hon'ble H.C. upto 28.01.2020
	<b>Total</b>	<b>5445</b>	<b>4447</b>	<b>3289</b>	<b>304</b>	<b>Nil</b>	1. 842 under House hold 2. 580 units under Re-development area (WZ) 3. 41 Trade Lic. 4. 01 unit on agricultural land. 5. 388 units located in Basai Darapur

As per Action Taken Report provided by the all four zone/SDMC no unit is left pending under step-III.

Commissioner of Industries,  
 Government of NCT of Delhi,  
 419, FIE, Patparganj Industrial Area,  
 Delhi-110092.

14/1/2020

**Addl. Dy. Commissioner**  
**Factory Licensing Department/SDMC**

Copy for kind information to:-

1. PS to Commissioner/SDMC for information.
2. Additional Commissioner (FLD)/SDMC.